

NATIONAL COMPANY LAW TRIBUNAL
CHENNAI BENCH
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW BOARD, CHENNAI HELD ON 26/10/2016 AT 10.30 AM

PRESENT: SHRI. K. ANANTHA PADMANABHA SWAMY, MEMBER – JUDICIAL
SHRI CH. MOHD SHARIEF TARIQ, MEMBER - JUDICIAL

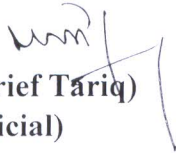
APPLICATION NUMBER	:	
PETITION NUMBER	:	TCP/205/2016
NAME OF THE PETITIONER(S)	:	Mulvadi Raghupathy Ranganathan
NAME OF THE RESPONDENT(S)	:	M/s Nihon Technology Private Limited & 2 others
UNDER SECTION	:	397/398

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		REPRESENTATION BY WHOM	

1.	SRI VARSHINI for V. Mahesh And Associates	Counsel for P, R ₂	Sri Varshini
2.	SRI VARSHINI for A. L. Ramanathan	Counsel for R ₁	Sri Varshini

ORDER

Counsel for the petitioner present. Ms Sri Varshini, counsel for the respondents representing the senior counsel, Shri V Mahesh, present. Counsel for respondents has raised objections that counsel for petitioner has availed many opportunities for filing rejoinder but the same has not been filed till date. Perusal of the interim orders indicate that after availing the various opportunities the counsel for petitioner has not filed rejoinder. In the light of the submission of the counsel for respondents a last and final opportunity is given to the petitioner for filing the rejoinder failing which the right to file rejoinder shall be forfeited. Counsel for petitioner prays time for three weeks. At request time is enlarged. Put up on 22.11.2016 at 10.30 A.M.


(Ch. Md. Sharief Tariq)
Member (Judicial)


(K. Anantha Padmanabha Swamy)
Member (Judicial)